

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-911(PB)/2018

IN THE MATTER OF:

Dena Bank

.... Applicant/petitioner

Vs.

MVL Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.08.2018

Coram:

CHIEF JUSTICE (Rtd.) M.M.KUMAR

Hon'ble President

S.K. MOHAPATRA

Hon'ble Member (T)

PRESENTS:

For the Applicant/petitioner: Mr. Syed Sarfaraz Karim, Advocate

For the Respondent: Mr. Vivek Kohli & Mr. Mudit Gupta, Advs.

ORDER

Ld. Counsel for the respondent has placed on record copies of order dated 05.07.2018 & 16.08.2018 and pointed out that matter was listed before the Hon'ble High Court on 28.08.2018 for the appearance of all the secured creditors and the hearing is postponed to 13.09.2018.

List for further consideration on 25.09.2018.

—Sd—

(M.M. KUMAR)
PRESIDENT

—Sd—

(S.K. MOHAPATRA)
(MEMBER TECHNICAL)